

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 496 OF 2022

PETITIONER	BABULAL SAHU
VERSUS	
RESPONDENTS	STATE OF RAJASTHAN & OTHERS

COMPLIANCE REPORT ON BEHALF OF AJMER MUNICIPAL
CORPORATION

1. That, the Petitioner has filed letter petition and has been converted in to the instant original application before this Hon'ble Tribunal praying therein the competent authorities may be directed to take immediate and effective measures for prevention and control of pollution in and around Anasagar Lake, Ajmer. Further, aggrieved by regarding discharge of untreated sewage in historical Anasagar lake of Ajmer even after spending of crores of rupees on its rejuvenation due to which the water of lake has become of green colour with foul smell and poses serious health hazardous to the local residents.
2. That, the instant matter was listed for hearing on 16.03.2023 and the Hon'ble Tribunal was pleased to grant an opportunity to the answering respondent to file compliance report in relation to the issues raised by the petitioner.
3. That, it is most humbly submitted that prior to this Original Application that the matter related with Anasagar lake was previously dealt in Principal Bench of Hon'ble NGT case no. 63/2021. A Committee of senior environment and other officers was formed to

look into the matter of the construction of Anasagar Pathway, Seven Wonder etc. The committee consisted of :

- (1) Sh. Mahesh Dutt Purohit, Sc-C, MoEFCC, IRC, Jaipur (Raj.)
- (2) Sh. Sunil Kumar Meena, Sc-D, CPCB, Regional Directorate, Bhopal (M.P.)
- (3) Sh. Vikram Kasharee Pradhan, IFS, Member Secretary, State Wetland Authority Rajasthan, Jaipur (Raj.)
- (4) Sh. Deepak Tanwar, EE, Regional Officer, RSPCB, Kishangarh (Nodal Officer)

The Joint Committee stated that Anasagar lake is a **manmade** lake which was constructed by King Annaraj in the year 1135-1150. The various constructed works undertaken for the development of Anasagar Lake by Smart City Ltd. Ajmer are in accordance with recommendations of District Lake Conservation & Development Committee Date 13/09/2021.

The Joint Committee constituted in the matter of O.A. No. 63/2021 (CZ), recommended the following.

- 1) Anasagar Lake is not a Notified Wetland under Wetlands (conservation and Management) Rules, 2017 or Ramsar convention, hence violation of Wetland Rules is ruled out.
- 2) The construction of concretized pathway around Anasagar Lake has not been done after filling up the submerged area of wetland.
- 3) During the visit as such no violation of any of the provision of Rajasthan Lakes (Protection and Development) Authority Act 2015 was found; while doing construction works, permission of Rajasthan Lake Development Authority has been sought as per rule.
- 4) No dumping of the construction materials within the submergence area and in the high flood line of the wetland and in the zone of influence was found.
- 5) No dumping of soil and other earth material for filling up and reclaiming the wetland was found. Rather after construction of pathways the silt from the Lake bed has been removed which will increase the water holding capacity.

- 6) Wonder park is being developed outside protected area of Lake. So the issue raised by the applicant about construction of Wonder Park after reclaiming the wetland area in front of Maheshwari Public school, Vaishalinagar, Ajmer is factually incorrect.
4. That, it would not be out of place to mention here that similar petition in relation to conservation of Anasagar Lake, Ajmer is *sub-judice* before the Hon'ble High Court of Rajasthan styled as W.P.(PIL) No. 7559 of 2012 (Common Cause Society, Ajmer vs. State of Rajasthan). That, the answering respondents have duly complied with orders/ directions issued by the Hon'ble High Court of Rajasthan vide orders dated 05.09.2011, 20.05.2019 and 14.12.2022 in submitting the compliance reports and progress reports.
5. That, it is relevant to mention here that on the same subject matter an Original Application is pending before the Hon'ble National Green Tribunal, Central Zone, Bhopal styled as O.A. No. 20 of 2023 (Ashok Malik vs. State of Rajasthan & Ors.) wherein the reply of the answering respondent is on record along with the steps taken by the Municipal Corporation, Ajmer for conservation and preservation of Anasagar Lake, Ajmer as to improve the water quality for both Flora and Fauna in and around Anasagar Lake, Ajmer. That, it would be apt to mention here that for the purpose of day to day cleaning of the Anasagar Lake, Ajmer a de-weeding machine has also been purchased by the answering respondent i.e. Municipal Corporation, Ajmer under the Smart City Project and day to day cleaning of the Lake is being carried out so that the stagnant water in the Lake is being cleaned regularly. Further, the Aeration work of Ana Sagar Lake is also being done by pumping air in the tubing laid in the water body through compressor and floating fountains which have been installed in the Lake.
6. That, in the present time also the Municipal Corporation, Ajmer is continuously taking steps for cleaning of the water and improving the quality of water in Anasagar Lake. In relation to which Municipal Corporation, Ajmer for the purpose of conservation of the lake spends around Rs. 1.7 Crores accordingly under various heads:-

Srn.	Detail of Material Expenses	Monthly Expenses	Yearly Expenses
1.	Dividing Machine Maintenance	2,50,000/-	30,00,000/-
2.	STP Plant Electricity Charges	-----	1,00,00,000/-

3.	Musical Fountain Electricity Charges	60,000/-	7,20,000/-
4.	Expenses on Pathway Beat	2,73,900/-	32,86,800/-
	Total Expenses		1,70,06,800/-

7. That, furthermore, it is apt to mention here that water from Anasagar Lake, Ajmer is not being used as drinking water in reference to the same Public Health Engineering Department has supplied information that water from AnasagarLakem, Ajmer is not being used for drinking purposes, instead drinking water is being supplied in the city of Ajmer from Bisalpur Dam (Tonk).
8. That, in the circumference of Anasagar Lake, Ajmer 17 wards are situated within which 28000 residential/ commercial buildings are in existence, out of which 27000 residential/ commercial buildings have established sewers system from which 12-13 MLD sewage is generated. For the treatment of the said sewage an STP has been established near the Anasagar Lake with the capacity to treat sewage up to 13 MLD as per the standard parameter set by Central Pollution Control Board. Under the Amrit 2.0 Scheme another STP with the capacity to treat 7 MLD sewage is proposed, increasing the capacity of the STP to treat 20 MLD sewage. The effluent treated by the STP are then poured out in Anasagar Lake as a result of which all round the year the water level is maintained in the Lake.
9. That there are 13 major nalah along the circumference of Anasagar lake, out of the 13 Sewer (Nalaha), Ajmer 11 are now connected to sewer line and are diverted to the STP and their dry weather flow has been stopped reaching Anasagar Lake, Ajmer. Work of connecting remaining of the 2 Sewer (Nalaha) terminating in Anasagar Lake, Ajmer is underway and will be completed soon.
10. That, samples of the water are taken from Anasagar Lake, Ajmer by Rajasthan State Pollution Control Board from time to time and the parameters (BOD, COD, TSS, PH) are found up to the norms and the guidelines.
11. That, in compliance of the order dated 16.03.2023 and 07.12.2022 the answering respondent most humbly begs to submit the compliance report annexed herewith as Annexure-2.

12. That, the answering respondents begs leave of this Hon'ble Tribunal to file a detailed reply as and when it is required/ directed.



PLACE: NEW DELHI	(SANDEEP SINGH BAGHEL)
DATE: 10/05/23	COUNSEL FOR AJMER MUNICIPAL CORPORATION